

(d) The DDA has stated that an interim arrangement is being made to provide the facility of electricity and water in these projects.

(e) The DDA has informed that out of its allotment of 16,118 flats, the possession letters have been issued to 9,339 allottees and the possession letters to the remaining will be issued on completion of remaining codal formalities like payment of cost of the flats by the allottees, etc.

**Multiplicity of agencies for urban services delivery**

2790. SHRI VIVEK GUPTA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the multiplicity of agencies and their overlapping jurisdictions is a cause of poor urban service delivery in the country, as admitted in the report on urban infrastructure and services, 2011;

(b) if so, what are the different agencies involved in various urban services delivery;

(c) whether there is a plan under consideration to tackle this problem and bring together the different agencies, to maximize efficiency of urban services delivery;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) and (b) Yes, Sir. The High Powered Expert Committee report on Indian Urban Infrastructure and Services have stated that multiplicity of agencies with overlapping jurisdictions and fragmented roles and responsibilities has been major factor in the poor delivery of urban services. The different agencies in various urban services include, *inter-alia*, municipal bodies and para-statal of State/ UT Governments.

(c) and (d) The Government of India has been stressing upon States for coordination amongst agencies to maximize efficacy of service delivery.

(e) Does not arise in view of above.

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